

Grant of pension to Freedom Fighters

505. SHRI C. K. CHANDRAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to take a decision on the question of providing freedom fighters' pension to the participants of Punnapra-Vayalar struggle of 1946 and Telengana armed insurgency against the former Nizam of Hyderabad;

(b) if so, when it is likely to be finalised; and

(c) whether Government are aware of the fact that many of the participants in these struggles are now very old and ill and a few of them have already died?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) to (c). The matter is still under consideration.

Mini Paper Mills

506. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to encourage Mini Paper Mills based on agricultural residues and waste;

(b) whether import of machinery on deferred rupee payment and export of paper by Mini Paper Mills will be allowed; and

(c) the position of Letters of Intent issued for Mini Ten Tonne Plants based on Jute Sticks in Srikakulam District?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) Yes,

Sir. In order to encourage the establishment of small paper mills based on agricultural residues and waste, the Government have exempted such schemes from the licensing provisions of the Industries (Development and Regulation) Act, 1951.

(b) Import of such equipment on the basis of deferred payment and promise of export of paper is not permitted.

(c) A letter of intent issued on 7-3-1975 for setting up a new undertaking in Srikakulam District for the manufacture of paper (from jute sticks) with a capacity of 3,000 tonnes per annum. Subsequently, the entrepreneur was informed that the manufacture of paper from agricultural residues and waste materials based on indigenous capital goods/raw material and without any need for foreign collaboration, has been exempted from the licensing provisions of the Industries (Development and Regulation) Act, 1951. The exact status of implementation of the project is not known.

Revision of the Fifth Five Year Plan

507. SHRI CHITTA BASU:

SHRI R. KOLANTHAIVELU:

SHRI P. G. MAVALANKAR:

SHRI DURGA CHAND:

Will the Minister of PLANNING be pleased to state:

(a) whether the Government contemplate to revise the Fifth Five Year Plan;

(b) if so, the principles underlying such proposed revisions;

(c) the major departure envisaged from the existing Plan concept; and

(d) the time by which the revised Plan is expected to be brought before Parliament?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d). The Planning Commission which has recently been reconstituted is devoting its attention to the related questions of revising the existing Plan and formulation of new Plans in accordance with the policies of the new Government. Efforts would no doubt be made to bring the issues before Parliament as early as possible.

Journalists discredited on political grounds during Emergency

508. **SHRI CHITTA BASU:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government discredited many journalists on political grounds during the Emergency;

(b) if so, the names of these journalists; and

(c) the steps taken or proposed to be taken to provide relief to them?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). During the period of the Emergency, the accreditations of a total number of 51 Pressmen were discontinued by Government. The particulars are given in the list placed on the Table of the House. (Placed in Library. See No. LT-343/77). The Inquiry Committee on Misuse of Mass Media headed by Shri K. K. Das ICS (Retd.) is at present looking into the circumstances under which their accreditations were

discontinued. Out of these Pressmen 26 have since received fresh accreditations. A list showing their particulars is also placed on the Table of the House. (Placed in Library. See No. LT-343/77).

Release of political prisoners

509. **SHRI CHITTA BASU:**
SHRI M. N. GOVINDAN NAIR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of political prisoners released following his statement on 5th April, 1977 in the Lok Sabha, State-wise, and organisation-wise; and

(b) the number of political prisoners in the jail till date, State-wise and organisation-wise?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) and (b). The statement of the Home Minister on 5th April in Lok Sabha related to the detentions under the Maintenance of Internal Security Act and Naxalites. In pursuance of the advice given by the Central Government, the number of detenus under MISA has been reduced from 6851 on 25th March, 1977 to 1796 on 4th June, 1977. The number of Naxalite detenus has also come down from 645 on 25th March, 1977 to only 66 on 4th June, 1977. The State-wise and category-wise break-up of the detenus as on 4th June, 1977 is given in the attached statement.